

1 MAR 2006

Bill No. 21 of 2006

THE DRUGS (CONTROL) REPEAL BILL, 2006

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BILL

to repeal the Drugs (Control) Act, 1950.

BE it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Drugs (Control) Repeal Act, 2006.
2. The Drugs (Control) Act, 1950 is hereby repealed.

Short title.

Repeal of Act
26 of 1950.

STATEMENT OF OBJECTS AND REASONS

The Drugs (Control) Act, 1950 was enacted by Parliament in order to ensure that certain essential imported drugs and medicines were sold at reasonable prices in the Chief Commissioner's Provinces.

2. After the enactment of the Essential Commodities Act, 1955 (10 of 1955) (EC Act) and the 'drugs' having been declared as an Essential Commodity under the EC Act, the Drugs (Price Control) Orders are being issued from time to time since 1970, under section 3 of the EC Act. Prior to this, price orders were issued in 1963, 1966 and 1968 under the Defence of India Act. Presently, the Drugs (Price Control) Order, 1995 (DPCO), is in force. Thus, prices of some of the drugs are being controlled uniformly for the entire country. The National Pharmaceutical Pricing Authority (NPPA) was constituted in September, 1997 to fix and control prices of the drugs under the provisions of DPCO, 1995.

3. Since price control is being done under the Essential Commodities Act, the Drugs (Control) Act, 1950 has become redundant and, therefore, it has been decided to repeal the same.

4. The Bill seeks to achieve the aforesaid object.

NEW DELHI;

RAM VILAS PASWAN.

The 27th February, 2006.

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to repeal the Drugs (Control) Act, 1950.

*(Shri Ram Vilas Paswan, Minister of Chemicals and Fertilizers
and Minister of Steel)*

MGIPMRND—6039LS(S-5)—06.03.2006.